23 JAN, 1985 ]

Retrenchment of Labourers due to Modernisation in the Tata Iron and Steel Company, Jamshedpur

+235-A. SHRI ASHWANI KUMAR: Will the Minister of STEEL, MINES AND COAL be pleased to state:

(a) what  $i_{g}$  the number of labourers who are likely to be retrenched after the introduction of different phases of automation or modernisation in the Tata Iron and Steel Company, Jamshedpur;

(b) how much time it will take to complete this process; and

(c) what steps Government propose to take to compensate the labourers affected by this modernisation process?

THE MINISTER OF STATE IN THE DEPARTMENT OF STEEL (SHRI K. NATWAR SINGH): (a) M/s. Tata Iron and Steel Company have informed that no retrenchment of labour is proposed after the modernisation. TISCO made an agreement with the Union in 1956 that there will be no retrenchment of the workmen in any situation and that agreement is still **Operative**.

(b) and (c) Do not arise.

Dilution of Equity by Multinational Drug Firms

235-B. SHRI J. P. GCYAL: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that a number of multinational drug firms operating in India have so far not diluted their equity;

(b) if so, what are the names of such firms;

(c) whether any of these firms proposes to dilute its equity; if so, the extent of such equity dilution; and

†Previously Unstarred Question 69, transferred from the 21st January, 1985.

<sup>1</sup>Previously Unstared Question 430, transferred from the 24th January, 1985. (d) what action Government propose to take against these drug firms which are not inclined to dilute their equity?

THE MINISTER OF FINANCE AND COMMERCE AND SUPPLY (SHRI VISHWANATH PRATAP SINGH): (a) to (d) The information is being collected from the Reserve Bank of India and will be laid on the Table of the House

## Speedy Implementation of Developmental Schees

§235-C. SHRI SYED AHMAD HASH-M1: Will the Minister of PLANNING be pleased to state:

(a) whether he has issued fresh instructions to all the Ministries and other Government departments to improve their pertormance and speed up imp ementation of various developmental schemes; and

(b) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI K. K. NARAYANAN): (a) No. Sir.

(b) Does not arise.

## Speedy Implementation of Developmental Schemes

††235-D. PROF. B. RAMACHANDRA RAO: Will the Minister of PLANNING be pleased to state:

(a) what percentage of the total Sixth Five Year Plan budget was allocated for scientific research and development activities in different departments and agencies of the Central Government;

(b) in view of the need for greater inputs in science and technolgy especially with reference to Research and Development projects, what will be the likely increase in the Seventh rive Year Plan allocation under this head;

(c) whether there is any proposal to provide a certain percentage of the Minis-

SPreviously Unstared Question 454, transferred from the 24th January, 1985. tries budget in the Seventh Five Year Plan for Research and Development to generate and adopt new technologies; and

(d) whether Government are contemplating to recruit eminent scientists and technologists to serve as scientific advisors in the different Ministries on the pattern of Ministry of Defence?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI K. R. NARAYANAN): (a) The total allocation in the Central Sector for Sixth Pian is Rs. 47250 crores. The allocation for the scientific research and development activities in the Plan is Rs. 1919.41 crores, amounting to 105 per cent of the total.

(b) The need for greater inputs in Science and Technology, with reference to research and development projects has been fully recognised and major exercises have been carried out concerning thrust areas, programmes, allocation etc. The 7th Plan allocations are, however, yet to be finalised.

(c) No, Sir. However, in all sectors of socio-economic activities, the aim will be to ensure availability of resources for S&T efforts required to absorb, develop and adopt new technologies.

(d) The general policy of Government is that Ministries concerned with large investments and production activities will be provided with appropriate technical support through suitably structured science and technology groups. The manner in which this will be provided will vary from sector to sector.

## Ban on Recruitment in Government Offices

\$235-E. SHRI DIPEN GHOSH: Will the Minister of FINANCE be pleased to state:

(a) whether the order banning recruitment which is effective up to the 31st March, 1985, covered the recruitment of

<sup>††</sup>Pirviously Untarred Question 490, transfer ud from the 24th January, 1985. casual labour and daily rated worker also in various Ministries Departments;

(b) whether the orders referred to in part (a) above barred the regularisation of casual labour and or daily rated worker recruited prior to the issuance of the above order and qualified for regularisation as per rules orders in vogue;

(c) whether any exemption was granted by Government in the matter in any Ministry  $o_r$  Department; and

(d) if so, what were the considerations thereof and the names of such Ministries [Departments?

THE MINISTER OF FINANCE AND COMMERCE AND SUPPLY (SHRI VISHWANATH PRATAP SINGH): (a) No, Sir.

(b) Instructions were issued in June, 1984 exempting from the purview of ban orders cases of regularisation of casual labourers in Group 'D' posts in accordance with the procedure laid down in Deptt. of Personnel & A.R's orders on the subject.

(c) and (d) Does not arise in view of the reply to part (b) above.

## Yeluru Reservoir Project

†235-F. SHRI PARVATHANENI UPENDRA: Will the Minister of STEEL, MINES AND COAL be pleased to state:

(a) whether the Andhra Pradesh Government has sought central assistance from the Government of India for the completion of the Yeiuru Reservoir Project with a view to ensuring water supply to Visakhapatnam Steel Plant; and

(b) if so, what are the details of the request by the State Government and what

<sup>†</sup>Previously Unstarred Question 615, transferred from the 25th January, 1985.